

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
INDO PACIFIC PROJECTS PRIVATE LIMITED
OPERATING IN REAL ESTATE AND INFRASTRUCTURE ACTIVITIES.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	INDO PACIFIC PROJECTS LIMITED CIN: L74140MH1982PLC026882 PAN: AABCI2907C
2.	Address of the registered office	1st Floor, B Wing, Poonam Chambers, Chhindwara Road, Byramji Town, Nagpur, Maharashtra, 440013.
3.	URL of website	NA
4.	Details of the place where the majority of fixed assets are located:	CD has leasehold land at Wardhaman Nagar, Nagpur
5.	Installed capacity of main products/ services	CD has leasehold land of 11211.54 Sq. Mtrs at Wardhaman Nagar, Nagpur. The lease is upto 23.11.2036.
6.	Quantity and value of main products/ services sold in the last financial year	The CD is not generating any revenue. The financials and custody of assets of CD are yet to be handed over to the RP.
7.	Number of employees/ workmen	Not known
8.	Further details, including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For further details, write an email to cirp.indopacific@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) & 29A of the Code is available at	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to cirp.indopacific@gmail.com
10.	Last date for receipt of expression of interest	13.10.2026
11.	Date of issue of provisional list of prospective resolution applicants	23.10.2026
12.	Last date for submission of objections to provisional list	28.10.2026
13.	Date of issue of final list of prospective resolution applicants	07.11.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.11.2026
15.	Last date for submission of resolution plans	12.12.2026
16.	Process email id to submit Expression of Interest	cirp.indopacific@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Known

SD/-
IP Megha Agrawal
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to 30.06.2027

Address For Correspondence: C/o Truenex Absolute Insolvency Resolutions LLP, Plot Number 79, 7th floor "Fortuna Capital", besides Dew Trinity Hospital, Hindustan Colony, Wardha Road, Nagpur- 440015
Address Registered with IBBI: C/o Truenex Absolute Insolvency Resolution LLP, 001, Shivranjini Apartments, In Circle of Congress Nagar Garden, Congress Nagar, Nagpur – 440012 (M.S.)

Date: 28.09.2026
Place: Nagpur

FOR INDO PACIFIC PROJECTS PRIVATE LIMITED



Indo Pacific Projects Limited
Resolution Professional
Megha Agrawal

Briefs

Hindu man's body found in B'desh drum

The body of Hindu jeweller Niranjan Chandra Sutradhar, 50, was found inside a floating drum in Bangladesh's Mymensingh district, media reported. Police said Sutradhar had sharp-weapon injuries to his head and chest and was killed before his body was dumped in the water. His identity was established with the help of a cooperative society token found in his pocket.

Tensions over North Ireland march

Thousands of protesters blocked a contentious Orange Order parade in Northern Ireland on Sunday after a court cleared the march along Portadown's mainly nationalist Garvaghy Road for the first time in 28 years. PM Andy Burnham appealed for calm as agitators gathered along the route. Cops said there had been no violence.

Nepal ex-CJ briefly detained

Nepal's former Chief Justice Chandra Shumsher Rana was briefly detained on Sunday after police received information about a possible security threat. Police denied media reports Rana was arrested in a criminal case, saying he was placed under protection. He was taken from his Maharajgunj house to the Kathmandu Valley Crime Investigation Office early on Sunday and released around noon after questioning.

Harry: Great to be back in Britain

Prince Harry has said it is "great" to be back in Britain after six years in California. He said his children were happy at school, while the move allowed him to focus on the Invictus Games in Birmingham next July. Harry has since undertaken several engagements linked to the Games, while Meghan has largely stayed out of the public eye.

'Be quiet': Trump to reporter

President Donald Trump told MS Now White House correspondent Akayla Gardner to "be quiet" after she questioned him over restrictions on media access. Gardner asked if Trump wanted only supportive outlets in the White House press pool. "I want real news, not fake news, like you," he replied. The exchange came as the White House excluded CNN from Air Force One for Trump's Tennessee trip, replacing it with conservative outlet Real America's Voice.

FBI demotes 2 top officials fighting terror

Washington: Two veteran FBI counter-terrorism officials have been demoted amid a dispute over an investigation into allegedly threatening calls to Katie Miller, wife of White House Deputy Chief of Staff Stephen Miller. Washington Field Office's counter-terrorism division head Michael Burgwald and his deputy Courtney Rae were reassigned after questioning the basis for the probe. White House said FBI leaders believed officials were obstructing a probe into serious threats. Washington field office chief Darren Cox said FBI Director Kash Patel did not order the demotions, calling them a personnel decision by his office.

SPIRALLING CRIME | Eight gunmen armed with AK-47s storm Johannesburg-area bar, leaving 15 injured; 11 hurt in Cape Town attack; 4 dead in Khayelitsha; cops probe illegal-mining link

31 die in 3 South Africa shootings within 7 hrs

Cape Town: At least 31 people were killed in three shootings in South Africa over the weekend within seven hours, prompting police man-hunts as investigators probed possible links to illegal mining and a business rivalry.

Seventeen people were killed and 15 hurt when eight gunmen armed with AK-47 rifles and pistols attacked a bar in Wedela township, about 80 km from Johannesburg, on Saturday at 8:30pm.

Police said the gunmen opened fire at patrons drinking outside before entering the bar and continuing to shoot. The attackers allegedly searched some patrons, took their cell phones and fled in two vehicles. The dead included 13 men and four women.

Police were probing if the attack was linked to a turf war



between rival illegal miners. No arrests have been made.

Four hours later at 1am, 10 people were killed and 11 wounded when gunmen opened fire at an entertainment venue in Lwandle township near Cape Town on Sunday.

Five people died at the scene and five succumbed in hospital. Police said a business rivalry was among the possible motives being probed.

In a third shooting in the Western Cape, four men were killed in Khayelitsha late on Saturday evening.

Police found three men with multiple gunshot wounds, two inside a vehicle and one next to it. A fourth man succumbed after being taken to a medical facility. Police have not established a motive or identified a suspect.

The shootings came days

Wedela bar gunmen flee in two vehicles with patrons' phones

after 11 people, including a pregnant woman, were killed when gunmen attacked a house in KwaMakutha township, south of Durban. South Africa has struggled with high rate of violent crimes for years, with mass shootings increasingly affecting poorer communities.

Police figures show 5,427 homicides were recorded between April and June, an average of nearly 60 a day.

President Cyril Ramaphosa deployed soldiers earlier this year to support police in combating crime in some worst-hit areas, including near Johannesburg and Cape Town.

—CNN, AP and Reuters

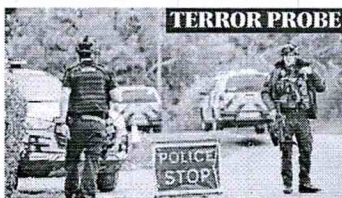
5 arrested over explosives threat near UK-US airbase

Armed police intercept 3 suspicious vehicles near RAF Fairford; 85 households evacuated as bomb squad examines vehicles

London: UK counter-terror police are investigating a suspected terror plot after five men were arrested near RAF Fairford, a Royal Air Force base used by the US military, on Sunday.

Armed officers responded after police received a call at 12:45am about three suspicious vehicles apparently heading towards the base in Gloucestershire, south-west England. They were arrested on suspicion of offences under the Explosives Act and later on suspicion of preparing a terrorist act under the Terrorism Act, the Metropolitan Police said.

A 400-metre cordon was set up around the vehicles as the Army's Explosive Ordnance Disposal unit examined



them. About 85 households were evacuated as a precaution. Gloucestershire Constabulary declared a "major incident", while counter-terror police said the five men remained in custody as investigators gathered evidence.

RAF Fairford hosts US Air Force personnel and operations. A US Air Force spokesman

said its UK-based wings remained vigilant and would take appropriate measures to protect personnel and installations.

The base has been used for US operations against Iran during the ongoing conflict in West Asia. The incident follows a threat in July by IRGC to attack RAF Fairford. —PTI

Russia rebuffs German call to de-escalate

Kyiv: Russian and Ukrainian strikes killed at least six people in Ukraine overnight and Sunday. Russian attacks killed two people around Kyiv, one in Odesa and a woman and a 16-year-old girl in Sumy. President Zelenskyy said Russia also struck a Kyiv data centre twice. Moscow said it provided Internet to Ukraine's armed forces.

In Russian-occupied Enerhodar, a Ukrainian drone strike killed a woman. The town houses the Zaporizhzhia nuclear power plant.

The attacks came as Russia's Lavrov rebuffed German calls to de-escalate during talks with Foreign Minister Johann Wadepuhl.

Lavrov dismissed the talks as Germany reiterating its condemnation of Russia. Wadepuhl said better ties required Moscow to show willingness to end the war.

Himlung avalanche: 2 guides die, 14 kitchen staff missing

Amit Arora
MUMBAI

Two climbing guides were found dead and 14 kitchen staff remained missing after an avalanche struck the base camp of the 7,120-metre Himlung Himal in Nepal's Manang on Sunday, expedition organisers said. The avalanche buried a tent in Nar Phu where climbers and support staff were sheltering. Nepal National Mountain Guides Association launched a search and rescue operation, with a team led by high-altitude guide Mingma Gyulje Sherpa reaching the site by

21 dead as floods batter Nepal

Kathmandu: At least 21 people have died in floods, landslides and other rain-related incidents in Nepal, officials said on Sunday. Five died when a landslide buried a house in Palpa, while 16 were killed in other incidents over four days. Authorities recorded 438 monsoon-related incidents and rescued 1,284 people over five days. In Rupandehi, the swollen Tinauri river swept away six houses, forcing the evacuation of about 1,000 people. Flooding inundated 389 houses in Nawalparasi West and Saptari, while landslides blocked roads in Chitwan and Karnali. Nepal is reeling from Aug's floods, which killed 1,453 people and left 5,000+ missing. —PTI

helicopter. The missing workers are from different employment firms, including Himalayan Holidays Nepal and Imagine Nepal Treks.

Only talks can end deadlock: Araghchi

Iran says fully prepared if war resumes, awaits formal reply from America

Tehran: Iran said on Sunday it was awaiting a formal US response through mediators to its proposal to reopen the Strait of Hormuz, despite President Donald Trump publicly rejecting the offer.

"We saw the first reaction from the US president, but nothing has been conveyed to us from the mediators yet," Iranian Foreign Minister Abbas Araghchi said.

He said Tehran would wait for Washington's "definitive" position before deciding its next move, adding only a negotiated solution could break the deadlock. "We are fully prepared for the war to be resumed. We stand firm in the face of any new aggression," he said.

Iran said it comes to a doomsday war, Araghchi said when asked about a Wall Street Journal report Trump could seek to resume bombing after the US midterms.

"At the same time, we stand ready for diplomacy. It is up to President Trump to choose."

"If the necessary conditions are met, the strait can be reopened, a normal maritime passage restored within seven days," Araghchi said during a visit to New York for the UN General Assembly.

DON'T TRUST US TALKS, SAYS PEZESHKIAN: President Masoud Pezeshkian has told Al Jazeera Iran no longer trusted negotiations

with the US after previous rounds of talks were followed by attacks and sanctions. "We have no trust in the American side and do not know on what basis an understanding can be reached with it," he said.

WAR NOT OVER YET, SAYS IRANIAN ARMY: Chief Commander of Iran's Army Amir Hatami said on Sunday the war has not ended yet, and the "enemy" must be ready to receive "severe blows" from the armed forces.

CLASHES IN YEMEN: Fresh strikes were reported in Yemen on Sunday, as fighting between Houthis and Saudi-backed forces flared. One strike on a Taiz market killed over seven people. —FPI World Desk/Agencies

TURKIYE'S RULING-PARTY LEADER QUILTS

Istanbul: A deputy chair of President Recep Tayyip Erdogan's ruling Justice and Development Party (AKP) resigned after allegations she sold shares worth millions of dollars shortly before a stock market plunge.

Turkish stocks plunged on Sept 16 amid suspected share-price manipulation involving several investment funds.

Opposition spokesperson Zeynel Emre alleged Fatma Betul Sayan Kaya received about \$275 million from the sale. He claimed she had bought the shares, mostly in shipping company Ozta Denizcilik, for \$13m in April.

Kaya, a former family and social affairs minister, has not directly addressed the allegations, saying she resigned so the claims could be clarified. Erdogan accepted her resignation.

Prosecutors have launched proceedings against 76 people over suspected share-price manipulation involving seven investment funds. —AP

PUBLIC NOTICE

Notice is hereby given to all that my clients have agreed to purchase from M/s Platinum Business Solutions Private Limited, having its registered office at Plot no. 7 and 7a Trans Thane Creek Industrial Area, MIDC, Thane-Belapur Road, Taluka and District Thane, Navi Mumbai 400705, Office unit no. 12 admeasuring 1440 square feet carpet area on the 11th floor along with two car-parking spaces in the building known as "Platinum Business Park" standing on Leasehold Plot no. 7-7a, in TTC area MIDC, situated at Thane-Belapur Road, Taluka and District Thane, Navi Mumbai 400705 (hereinafter referred to as the said "Premises"). Any person's hearing or claiming any legal right, title, claim, demand or estate interest in respect of the said Premises or any part thereof by way of sale, exchange, mortgage, let, lease, lien, charge, understanding, maintenance, license, gift, inheritance, share, possession, easement, trust, bequest, possession, tenancy, assignment or encumbrance of whatsoever nature or otherwise, are hereby requested to intimate to the undersigned in writing at 407, Pandharpur, C Road, P.M. Shukla Marg, Marine Drive, Mumbai-400 020 of any such lawful claim, accompanied with all necessary and supporting documents within 10 days from the date of publication hereof, failing which it shall be presumed that there are no claims and that claims, if any, have been waived off and that the title in respect of the said Premises is clear and marketable without any encumbrances. Dated this 28th day of September 2026. Sd/-

Chhaya K. Virani
Advocate and Solicitor

OFFICE OF THE CHIEF ENGINEER INDORE PUBLIC WORKS DEPARTMENT, INDORE

Opp. Gayatri Mandir, Old Palasia Indore-452001

Email: cepw@indore.gov.in Phone: 0731-2491825

Indore, dated 24/09/2026

"Notice Inviting Tender"

Online tender in three envelope system is hereby invited for the following work. Details of works can be seen on the website <http://mptenders.gov.in>

No.	Postal No.	District	Name of work	Probable amount of Contract (in Rs.)	Amount of LMD (in Rs.)	Cost of Tender form (in Rs.)	Time allowed for completion
1	2026_PWD RD_38416	Indore	Construction of center divider work with center lighting work from Niranjanpur square to Mangliya Road opposite of TATA showroom AB Road Lasudiy Indore (OLD AB ROAD) Road Length 07.00km. (Sancti Called)	639.98	639980/-	20000/-	06 Month's including rainy Season
2	2026_PWD RD_38417	Indore	Strengthening of Ada Pahad to Bais Pipri, Ada Pahad to Choral Dam Road Length 05.39km. i/c Electric Pole Shifting Work.	672.73	672730/-	20000/-	06 Month's including rainy Season
3	2026_PWD RD_38418	Indore	Strengthening of Rinjini Pipiya Tala Borsi Borsiya Rola Road Length 13.58km. i/c Electric Pole Shifting Work.	785.47	785470/-	20000/-	10 Month's including rainy Season
4	2026_PWD RD_38419	Dhar	Construction of Gram Deshwalaya to Khandwa Road Length 04.20km. i/c Electric Pole Shifting Work.	610.94	610940/-	20000/-	08 Month's including rainy Season
5	2026_PWD RD_38420	Jhabua	Strengthening of Bhagaur Hattiyadi Road Km. 1 To 8 Road Length 8.00km.	1001.36	1000000/-	30000/-	12 Month's including rainy Season
Total:				3683.48 Lacs			

The document can only be purchased online from the above website after making online payment. The last date & time for purchase of document and bid submission online is dated 09.10.2026 up to 17:00 hours. After this time, the document will not be available for purchase. Amendments to NIT, if any would be published on website only, and not in newspaper. Bidders are requested to visit the website for details and to download the documents online on above mentioned website. Do not submit any physical document in the office.

G-19138/26

"संक्षेप में सूचना को हटायें, यद्यपि पर न करें अंतराचार"

Chief Engineer

PWD, Indore

FORM B	
INVITATION FOR EXPRESSION OF INTEREST FOR	
INDO PACIFIC PROJECTS PRIVATE LIMITED	
OPERATING IN REAL ESTATE AND INFRASTRUCTURE ACTIVITIES.	
(Under sub-regulation (1) of regulations 20K of the Securities and Exchange Board of India (Securities) Regulation Process for Corporate Issuance, 2015)	
S.NO.	RELEVANT PARTICULARS
1.	Name of the corporate dealer along with PAN & CIN LLP No. INDO PACIFIC PROJECTS PRIVATE LIMITED CIN: L1410AM1902PL000502 PAN: AABD2997C
2.	Address of the registered office 1st Floor, 8 Wing, Promax Chambers, Chowdevi Road, Bhandra, Mumbai, Maharashtra, 400013.
3.	URL of website CO has been listed at www.indopacificprojects.com
4.	Details of the place where the majority of their assets are located CO has been listed at www.indopacificprojects.com
5.	Involvement capacity of main products/services CO has been listed at www.indopacificprojects.com
6.	Quantity and value of main products/services sold in the last financial year The CO is not generating any revenue. The financials and custody of assets of CO are yet to be handed over to the IPO.
7.	Number of employees/visitors Further details, including last audited financial statements with schedules of two years, both of which are available at URL.
8.	Eligibility for resolution applicants under section 23(1) & 23A of the Code is available at For further details, write an email to info@indopacificprojects.com
9.	Last date for receipt of expression of interest The Resolution Applicant must be eligible under section 23(1) & 23A of the Securities and Exchange Board of India, 2015. For detailed EOIR eligibility criteria, please write an email to info@indopacificprojects.com
10.	Last date for receipt of expression of interest 23.10.2026
11.	Date of issue of provisional list of prospective resolution applicants 23.10.2026
12.	Last date for submission of resolutions to prospective list 27.10.2026
13.	Date of issue of final list of prospective resolution applicants 27.10.2026
14.	Last date for submission of resolution to prospective list 27.10.2026
15.	Last date for submission of resolution to prospective list 27.10.2026
16.	Process email ID to submit Expression of interest info@indopacificprojects.com
17.	Details of the corporate dealer's registration status as per SEBI Not Known

INDO PACIFIC PROJECTS PRIVATE LIMITED

[illegible]

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICR REGULATIONS"). INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") (TOGETHER, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER 1 OF THE SEBI ICR REGULATIONS. NOT FOR RELEASE, CIRCULATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PROMOTER SELLING SHAREHOLDERS, THE "OFFER FOR SALE"), THE OFFER SHALL CONSTITUTE [x%] OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER A PRE-PRIOR PLACEMENT OF SPECIFIED SECURITIES AGGREGATING UP TO ₹ 1,086.90 CRORE, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-PRIOR PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DETERMINED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-PRIOR PLACEMENT IS COMPLETED, THE AMOUNT TO BE RAISED THROUGH THE PUBLIC OFFERING WILL BE ADJUSTED ACCORDINGLY. THE PRE-PRIOR PLACEMENT SHALL BE SUBJECT TO COMPLIANCE WITH RULE 19(2)(b) OF THE SCRR. THE PRE-PRIOR PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED MORE THAN 2% OF THE SIZE OF THE FRESH ISSUE. OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-PRIOR PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-PRIOR PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL, AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. RELEVANT DISCLOSURES IN RELATION TO SUCH INFORMATION TO THE SUBSCRIBERS TO THE PRE-PRIOR PLACEMENT (IF UNDERTAKEN) SHALL BE APPROVED BY THE BOARD OF DIRECTORS OF OUR COMPANY. THE RED HERRING PROSPECTUS AND THE PROSPECTUS, OUR COMPANY SHALL OFFER ANY PRE-PRIOR PLACEMENT TO THE STOCK EXCHANGES, WITHIN 24 HOURS OF SUCH PRE-PRIOR PLACEMENT (IN PART OR IN ENTIRETY) IN ACCORDANCE WITH REGULATION 54 OF SEBI ICDR REGULATIONS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [x] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND, AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM AND WILL BE ADVERTISED IN ALL EDITIONS OF [x], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [x], A HINDI NATIONAL DAILY NEWSPAPER AND [x] EDITIONS OF [x]. AT LEAST TWO WORKDAYS MARATHI DAILY NEWSPAPER, MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED, AT A LATEST CITY MANGALAM PAPER TO THE BIDDOFFER OPENING DATE AND SHRI GANESH PATIL DAILY NEWSPAPER, KOLHAPUR, KARNATAKA AND NAGPUR STOCK EXCHANGE LIMITED'S WEBSITE, AND TOGETHER WITH BASE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLM, and for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by publication in the Stock Exchange website, our company website and also by indicating the change on the respective websites of the BRLM and at the terminals of the Syndicate Members and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process and is in compliance with Regulation 81(i) of the SEBI ICDR Regulations wherein in terms of Regulation 72(1) of the SEBI ICDR Regulations, not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion" provided that our Company in consultation with the BRLM, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), out of which 40% will be reserved in the following manner: i) 33.33% shall be reserved for domestic Mutual Funds and ii) 6.67% for life insurance companies and pension funds. Bids being received from domestic institutional investors, other than mutual funds, life insurance companies and pension funds, shall be eligible for allocation on an under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Orders (other than Anchor Investors) including Mutual Funds, subject to valid bids being received at or above the Offer Price. However, if no aggregated demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation on a proportionate basis to all QIBs shall be reduced accordingly. Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders out of which 10% shall be reserved for retail applicants with application size of more than ₹ 2,00,000 and up to ₹ 1,00,000; and (ii) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1,00,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicant's bidders in the other sub-category of Non-Institutional Bidders in accordance with the SEBI ICDR Regulations. Not more than 5% of the Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with the SEBI ICDR Regulations, subject to valid bids being received from individual investors, other than anchor investors, who are not permitted to participate in the Anchor Investor Portion of the Offer. However, for all purposes, please refer to the prospectus for details regarding the RIBs' portion. All amounts to participate in the Offer/Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. For details, please refer to the second issue, "Offer Procedure" on page 410 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed in DRHP along with the Draft Abstracted Prospectus dated September 23, 2023, with the Securities and Exchange Board of India ("SEBI") and with the Stock Exchanges. Pursuant to Regulation 26(2) of the SEBI ICDR Regulations, the public announcement is required to be made before the start of the offer period of at least 3 days prior to the commencement of the offer.

The Draft Abstracted Prospectus and the Draft Red Herring Prospectus have been uploaded on the website of the SEBI ICDR Regulations. The DRHP has been filed by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges at

www.damcapital.in. Our Company invites the public to give their comments on the DRHP along with the Draft Abridged Prospectus filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP along with the Draft Abridged Prospectus. The public is requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLM in relation to the Offer on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement in accordance with Regulation 26(2) of SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. The solicitation of the investors is invited to "Risk Factors" on page 23 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP and the Draft Abridged Prospectus. This Equity Shares, when issued through this RHP, are proposed to be listed on the Stock Exchanges.

For details of the share capital and capital structure and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them to our Company, please see the section titled "Capital Structure" on page 39 of the DRHP. The liability of the members of our Company is limited by their shares. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 250 of the DRHP.

BOOK RUNNING LEAD MANAGER TO THE OFFER



DAM Capital Advisors Limited
 Nitmus 2302, Level 22, Pandurang Butchar Marg, Worli,
 Mumbai - 400018, Maharashtra, India
 Telephone: +91 22 4202 2500
 E-mail: banganga ipo@damcapital.in
 Investor grievance email: complaint@damcapital.in
 Website: www.damcapital.in
 Contact person: Anchal Wagle/Rohi Kaikad
 SEBI registration no.: MBIN000011336

KFin Technologies Limited
 301, The Centrum, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kuria (West)
 Mumbai - 400 070, Maharashtra
 Telephone: +91 40 6716 2222 / 1800 309 4001
 Email: banganga ipo@kfintech.com
 Investor grievance email: inward.ra@kfintech.com
 Website: www.kfintech.com
 Contact person: M Murali Krishna
 SEBI Registration No.: INR000002221

REGISTRAR TO THE OFFER



COMPANY SECRETARY AND COMPLIANCE OFFICER

Vinaya Sanjay Patil
 Telephone: (022) 2244 4455; E-mail: sa@bangangajewelers.com

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP